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RP-1503-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE ATUL SREEDHARAN ON THE 6th OF NOVEMBER, 2025

REVIEW PETITION No. 1503 of 2025

PRIYANKA PRAJAPATI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Vishal Vincent Rajendra Daniel - Advocate for the petitioner.

Dr. S.S. Couhan - Govt. Advocate for respondent No.1/State.

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

By the subject review petition, petitioner is seeking to urge a new interpretation to the Ordinance that has been interpreted by this Court in its order dated 30th June, 2025 passed in W.P. No.2120/2025.

- 2. Learned counsel for the petitioner seeks to reargue the matter on merits which is not permissible while exercising powers of the review jurisdiction.
- 3. No error apparent on the face of the record is pointed out. No ground is made out to review the order dated 30th June, 2025. Petition is accordingly **dismissed**.

(SANJEEV SACHDEVA) CHIEF JUSTICE (ATUL SREEDHARAN) JUDGE